

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). Information is being collected and will be laid on the Table of the Lok Sabha in due course.

Purchase of imported high speed steel by D.G.S and D from local dealer in Delhi

696. SHRI SAT PAL KAPUR:
SHRI SHASHI BHUSHAN:

Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether the D.G.S. & D. purchases imported high speed steel from a local dealer in Delhi;

(b) if so, the annual purchases made by the D.G.S.&D. of imported high speed steel and the price paid for it and the name of the dealer from which it is purchased;

(c) whether the D.G.S.&D. can get import licence for high speed steel; and if so, the reasons for which they did not try to get import licence from the Government for this item; and

(d) whether the firm in Delhi from where this high speed steel is purchased by the D.G.S.&D. has got the import licence to import this item?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Purchase of imported high speed steel is made by the DGS&D on the basis of competitive tenders. Four firms in Delhi have been successful in getting orders during last three years.

(b) Two statements containing the requisite information are laid on the Table of the House. [*Placed in Library See No. LT-5703/73*]. Statement-I indicates the total value of purchases made from the dealers in Delhi during 1971, 1972 and 1973 (upto October). Statement-II gives the price paid to the firms against various contracts for different items.

(c) In accordance with the purchase procedure followed by the DGS&D, orders are placed on foreign suppliers or their Indian agents, where they are available, on F.O.B. or C.I.F. basis provided adequate foreign exchange is made available by the indenting Department and suitable offers are received for importing the stores. In such cases no import licence is necessary. However, where no foreign exchange is provided by the indenter or in case no suitable offer for import is received, orders are placed on Indian firms. on F.O.R. basis involving payment in Indian Rupee.

(d) This information is being collected and would be laid on the Table of the House.

Promotion of Storekeeping Personnel as Gazetted Officer in Army Ordnance Corps

697. SHRI SAT PAL KAPUR:
SHRI R. K. SINHA:

Will the Minister of DEFENCE be pleased to state:

(a) the number of Store-keeping personnel who have recently been promoted as gazetted officers in the Army Ordnance Corps;

(b) whether almost all the persons who possessed the required qualifications (Matrix and above) out of the promotees were employed in Offices side-by-side with the Clerical personnel for a period ranging from 5 to 20 years; and

(c) if so, the reasons for which Office Superintendents under whom they were employed in offices have not been considered for promotion to Gazetted ranks alongwith them?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Orders were recently issued for the promotion of 83 storekeeping personnel to